

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 2274  
ANSWERED ON TUESDAY THE 21<sup>ST</sup> MARCH, 2023**

**CASES WITH IBBI UNDER IBC  
QUESTION**

**2274. Shri Kumar Ketkar:**

**Will the Minister of CORPORATE AFFAIRS  
be pleased to state:**

- (a) the details of all the cases filed under Insolvency and Bankruptcy Code (IBC) to the Insolvency and Bankruptcy Board of India (IBBI) till March, 2022, company-wise, sector-wise and year-wise; and
- (b) the nature of those applications, their current status and the amount outstanding against each of them?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING; AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS**

**[RAO INDERJIT SINGH]**

(a) and (b) : As per data/information provided by the Insolvency and Bankruptcy Board of India (IBBI) [the Regulator under the Insolvency and Bankruptcy Code, 2016 (the Code)], till end of March, 2022, Corporate Insolvency Resolution Process (CIRP) has been initiated in 5313 cases. Out of above, details of CIRP cases yielding resolution, CIRP cases withdrawn under section 12A, liquidation process and voluntary liquidation process cases ending with order of dissolution are available in public domain on the website of Insolvency and Bankruptcy Board of India ([www.ibbi.gov.in](http://www.ibbi.gov.in)) which is periodically updated.

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